GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3984 TO BE ANSWERED ON 04TH JANUARY, 2019

RECALL OF FOOD ITEMS

3984. SHRIMATI PRATYUSHA RAJESHWARI SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Food Safety and Standards Act has provisions for recalling food items which are not in compliance with the laid down food safety, regulatory and manufacturing norms; and
- (b) if so, the details thereof indicating the number of cases where such items have been recalled under the said provisions during the last three years and the current year, State/UT-wise?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): Yes. Section 28 of Food Safety and Standards (FSS) Act, 2006 empowers the Food Safety and Standards Authority of India (FSSAI) to frame regulations detailing conditions and guidelines relating to food recall procedures to be followed by the Food Business Operators (FBOs) for recalling the food items which are not in compliance with FSS Act, Rules and Regulations made thereunder. FSSAI has notified the Food Safety and Standards (Food Recall Procedure) Regulations, 2017 on 18.01.2017 and subsequently issued further guidelines for FBOs detailing the procedure to develop a recall plan for its implementation on 28.11.2017.

No products have been recalled by FSSAI under these Regulations so far. However, prior to notification of said Regulations, in the year 2015, 5 Food Business Operators were asked by FSSAI to withdraw/recall their products from the market due to various reasons such as product not conforming to the prescribed standards, product not approved by the Food Authority etc.

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